

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 665 of 2023

Nirmal Singh Chahal

..... Applicant

Versus

State of Punjab & Ors.

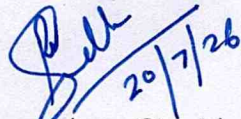
..... Respondents

INDEX

Sr. No.	Particulars	Page No.
1.	Additional Action Taken Report by way of affidavit of Er. Ramandeep Singh, Environmental Engineer, Regional Office, Faridkot in compliance to order dated 27.05.2026	1-3
2	Annexure-R3/A A copy of letter no. 1303 dated 27.05.2026 with copy of order no. 238 dated 27.05.2026 for imposition of Environmental Compensation.	4-12
3	Annexure-R3/B A copy of letter no. 535 dated 05.06.2026 written to the project proponent M/s Shahi Haveli to deposit the amount of Rs. 3,47,75,000/- towards Environmental Compensation with the office of Punjab Pollution Control Board	13
4	Annexure-R3/C A copy of letter no. 553 dated 17.06.2026 written to the project proponent M/s Shahi Haveli to deposit the amount of Rs. 3,47,75,000/- towards Environmental Compensation with the office of Punjab Pollution Control Board	14
5	Annexure-R3/D A copy of the letter no. 1437-1438 dated 12.06.2026 vide which project proponent was extended an opportunity of hearing before the Member Secretary of the Board in reference to a show cause notice for refusal of consents to operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981	15-19

Date: 20-7-2026

Place: Faridkot


 (Ramandeep Singh)
 Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office, Faridkot

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

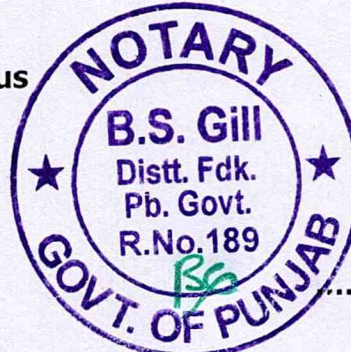
Original Application No. 665 of 2023

Nirmal Singh Chahal

Versus

..... Applicant

State of Punjab & Ors.



..... Respondents

Additional Action Taken Report by way of affidavit of Er. Ramandeep Singh, Environmental Engineer, Regional Office, Faridkot in compliance to order dated 27.05.2026.

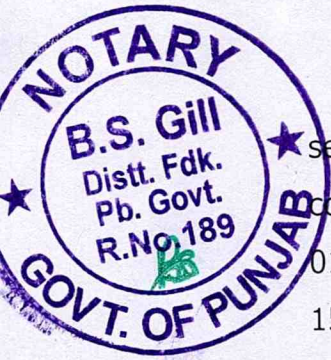
I, the above-named deponent, do hereby, solemnly affirm and state as under:

Respectfully Showeth

- 1) That the above-mentioned case relating to the complaint about non-operation of STP and sale of land designated for green belt / disposal of wastewater by the project proponent M/s Farid Colonizers at Faridkot is pending before this Hon'ble Tribunal. The Punjab Pollution Control Board is filing replies, status / action taken reports in the case from time to time in compliance to the directions of the Hon'ble Tribunal.
- 2) That the then Environmental Engineer, Punjab Pollution Control Board, Regional Office, Faridkot has filed status/ Action Taken Report by way of affidavit dated 22.05.2026 on behalf of the Punjab Pollution Control Board before this Hon'ble Tribunal in compliance to the order dated 08.04.2026. After consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 27.05.2026 thereby directing the Punjab Pollution Control Board to file further Action Taken Report giving all requisite details regarding the installation of dedicated Sewage Treatment Plant and including imposition and realization of Environmental Compensation.
- 3) That in compliance to the order dated 27.05.2026, it is submitted that the Punjab Pollution Control Board has already imposed Environmental Compensation amounting to Rs. 3,47,75,000/- (three crore forty-seven lacs



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seventy-five thousand only) upon M/s Shahi Haveli situated near residential colony Farid Enclave, Kotakpura Road, Faridkot for the period of violation from 01.04.2007 (Year of operation as disclosed by the project proponent) upto 15.04.2026 (Date of hearing before the Member Secretary of the Board) by applying the methodology and scale evolved by the Central Pollution Control Board. The Environmental Compensation was imposed by passing an order bearing no. 238 dated 27.05.2026. The order for imposition of Environmental Compensation was conveyed to M/s Shahi Haveli near residential colony Farid Enclave, Kotakpura Road, Faridkot vide letter no. 1303 dated 27.05.2026. A copy of letter no. 1303 dated 27.05.2026 with copy of order no. 238 dated 27.05.2026 for imposition of Environmental Compensation is enclosed as **Annexure-R3/A.**

- 4) That the Regional Office, Faridkot of the Board has written letter no. 535 dated 05.06.2026 (**Annexure-R3/B**) and letter no. 553 dated 17.06.2026 (**Annexure-R3/C**) to the project proponent M/s Shahi Haveli to deposit the amount of Rs. 3,47,75,000/- (three crore forty-seven lacs seventy-five thousand only) towards Environmental Compensation with the office of Punjab Pollution Control Board. The project proponent has not deposited the Environmental Compensation with the office of the Board. However, vide an email dated 30.06.2026, the project proponent has informed the Environmental Engineer, Regional Office, Faridkot that an appeal has been filed before the Appellate Authority-cum-Secretary to Government of Punjab, Department of Science, Technology and Environment against the order of Environmental Compensation of the Board dated 27.05.2026.
- 5) That further it is submitted that the project proponent was extended an opportunity of hearing before the Member Secretary of the Board vide letter no. 1437-1438 dated 12.06.2026 in reference to a show cause notice for refusal of consents to operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. A copy of letter no. 1437-1438 dated 12.06.2026 is enclosed as **Annexure-R3/D.**
- 6) That the hearing before the Member Secretary of the Board on 24.06.2026 was attended by Sh. Aarsh Sachar, Owner of M/s Shahi Haveli. The project proponent submitted that the deficiencies pointed out during the inspection have either been complied with or shall be complied within the prescribed timeframe. After hearing the project proponent and the officers of the Board, the Member Secretary has taken certain decisions in the case and one of the decision was the project proponent shall provide a dedicated sewage treatment plant of adequate capacity in compliance to the orders dated 27.05.2026 of

Hon'ble NGT and shall also install flow meters alongwith maintenance of proper records of wastewater generation, treatment and disposal with details of the final disposal arrangement of treated effluent, within 30 days. The proceedings of the hearing held on 24.06.2026 have been conveyed to M/s Shahi Haveli, Faridkot for compliance vide letter no. ZO/BTI/2026/No. 1720 dated 16.07.2026.

- 7) That the Board will ensure that the Sewage Treatment Plant of adequate capacity is installed by the project proponent M/s Shahi Haveli.
- 8) That the deponent may kindly be allowed to place on record the additional Action Taken Report in compliance to order dated 27.05.2026 for kind consideration of this Hon'ble Tribunal.

Date: 20-7-26

Place: Faridkot

Deponent

(Ramandeep Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Faridkot

Verification:

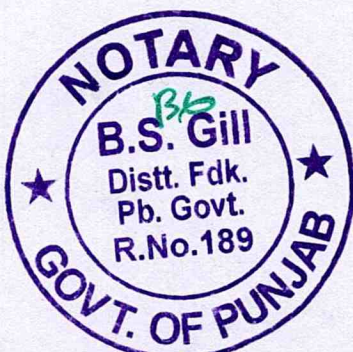
I, the deponent above named, do hereby verify and state that the contents of the above affidavit are true and correct to my knowledge as derived from the official record. No part of the above affidavit is false and nothing material has been kept concealed there from.

Date: 20-7-26

Place: Faridkot

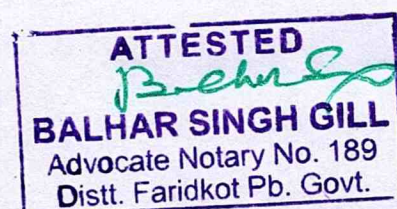
Deponent

(Ramandeep Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Faridkot



The Documents entered in my Register
or Notarial Sr. No. 1430 on the
date of Attestation

Balhar Singh Gill
Notary Public Faridkot
No 189, Pb. Govt



20 JUL 2026



Punjab Pollution Control Board



Zonal office, Bathinda at Firozpur Road, Near Grain Market, Faridkot.

www.ppcb.gov.in

Email ID - seezbti@gmail.com

No.	(Regd.)	Date
To	M/s Shahi Haveli, Near residential colony Farid Enclave, Kotkapura Road, Faridkot.	F ₂ @ 11/6/2026 <i>AKK to discuss</i>
Subject:	Imposition of Environmental Compensation (EC) for Violation of the provisions of Environmental Laws.	
Ref:-	Board order no. 238 dated 27.05.2026.	

Please find enclosed herewith the order issued by the Board vide under reference regarding the Imposition of Environmental Compensation (EC) for violation of the Water (Prevention & Control of Pollution) Act, 1974.

You are hereby directed to deposit the EC amount of Rs. 3,47,75,000/- (Three Crore Forty-Seven Lacs Seventy-Five Thousand Rupees) to the Board as per order attached.

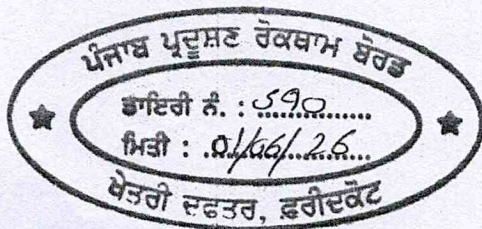
DA: Order copy

sd -
For & on behalf of
Punjab Pollution Control Board

Endst. No. 1304.....

Dated. 27.05.2026

A copy of the above is forwarded to Environmental Engineer, Punjab Pollution Control Board Regional Office, Faridkot for information and necessary action and requested to submit compliance report as per orders, please.



Harpreet Singh...
For & on behalf of
Punjab Pollution Control Board

[Signature]

Environmental Engineer
Punjab Pollution Control Board
Regional Office, Faridkot



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 938

Dated. 27/5/2026

Subject: Imposition of Environmental Compensation (EC) upon M/s Shahi Haveli, Near residential colony Farid Enclave, Kotkapura Road, Faridkot for violation of the provisions of Environmental Laws.

Order

In order to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and maintaining or restoring the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 and all these Laws are collectively and severally being referred to as the Environmental Laws. The Board being the prescribed authority is implementing the provisions of the Environmental Laws i.e. the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Rules made thereunder, in the State of Punjab.

2) The hotels, motels, banquets etc. are required to obtain the Consent to Establish (NOC) and Consent to Operate of the State Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, so as to make compliance of the Environmental norms.

3) The Punjab Pollution Control Board being the prescribed statutory authority to implement the Environmental laws is monitoring the residential and commercial projects, hotels, motels, banquets etc. for the compliance of Environmental laws as well as Environmental norms.

4) The project is a hotel-cum- banquet with three restaurants including Hard Bar and Shahi Dhabha having capacity of 16 number rooms and has been established in the Commercial pocket of Farid Enclave (Phase II), Kotkapura Road Faridkot. It is relevant to mention here that the case relating to the non-operation of Sewage Treatment Plant, sale of land of the green belt, disposal of wastewater by the Project Proponent- M/s Farid Colonizers is pending for adjudication before the Hon'ble National Green Tribunal in OA no.665 of 223 titled as Nirmal Singh v/s State of Punjab and others. It has come on record that the Hotel

Amrit Singh

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Vatavaran Bhawan, Nabha Road, Patiala -147001

Page 1 of 8

Phone : Chairman : 0175-2215793, Member Secretary : 0175-2215802 (O)

E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |

Environmental Engineer
Punjab Pollution Control Board
Regional Office, Faridkot

HS



Shahi Haveli is discharging its effluent into the Sewage Treatment Plant of the residential Colony Farid Enclave. The issue of encroachment of the green belt by the Hotel Shahi Haveli and its operation in violation of the environmental norms is under the consideration of the Hon'ble National Green Tribunal in O.A no. 665 of 2023. The encroachment of the green belt by the hotel has been ordered to be removed by the Hon'ble National Green Tribunal. The presence of Shahi Haveli through its Proprietor/ Manager has been considered to be essential for just and proper adjudication of the substantial environmental questions involved in the case and accordingly Hotel Shahi Haveli has been impleaded as Respondent no. 8 by the Hon'ble National Green Tribunal vide order dated 08.04.2026 passed in OA no. 665 of 2023.

5) The matter has been considered by the Board and it is observed that the Project Proponent (Hotel Shahi Haveli) has never obtained the Consent to Establish (NOC)/ Consent to Operate of the Board under the provisions of the Water (Prevention & control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 for its establishment and operation.

6) The site of the project (Hotel Shahi Haveli) was visited by officers of the Board on 27.11.2025 and following observations were made during the visit-

1. The unit is a hotel cum banquet hall as well as operating three number restaurants including Hard Bar & Shahi Dhabha having room capacity of 16 rooms.
2. The unit has not applied to obtain CTE/CTO of the Board. The PP has requested waiver of the consents.
3. The unit has provided oil & grease chamber for the treatment of waste water being generated from the kitchen section. The effluent after pre-treatment alongwith effluent generated from the project is discharged into sewer line of the M/S Farid Enclave colony leading to STP of the colony as the subject cited Hotel cum Banquet Hall is part of the said colony as the owner of the project constructed the hotel after purchasing 6 SCO's.
4. The unit has 2 number of D G sets of capacity 125KVA & 62.5 KVA. Adequate stack height has not been provided with the D G set of capacity 62.5 KVA.

Amrik Singh

P. Singh
 Environmental Engineer
 Punjab Pollution Control Board
 Regional Office, Faridkot



5. The wet waste being generated from kitchen section is being lifted to the pig farms and the remaining dry waste including recyclables is lifted to unauthorized rag pickers.
6. The PP has not submitted any building plan approved from the concerned authorities.

The report of the visiting officer reveals that the hotel-cum-banquet hall namely Hotel Shahi Haveli is violating the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and is operating without the consents to operate under the said Acts.

7) The site of project was again visited by officer of the Board on 10.03.2026 when it was observed that the project proponent has not applied for consents of the Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and has not submitted any plan regarding generation, treatment and disposal of wastewater of the Hotel. The six number of SCO in phase-2 of the colony have been converted to Hotel Shahi Haveli due to which there is increase in the wastewater generated from the commercial area. No flow meter has been installed by Hotel Shahi Haveli to ascertain the physical quantity of wastewater generation, however as per norms provided by SEIAA, the total wastewater generation from Hotel Shahi Haveli is calculated to be 23.32 KLD. The hotel has provided Oil and Grease tank for treatment of wastewater which goes to the Sewage Treatment Plant of the colony thereafter. No flow meters have been installed at the inlet and outlet of the STP as observed during the visit on 10.03.2026. No compliance report or other report has been received from the Bathinda Development Authority with regard to the decisions taken during the hearing held on 12.02.2026 in respect of installation of calibrated flow meters at the inlet and outlet of the STP for continuous monitoring of wastewater flow, initiation of action against the violators, initiation of action for formation of Residents Welfare Association in consultation with the residents of Farid Enclave 1 and 2 and also the project proponent.

The visit reports dated 27.11.2025 and 10.03.2026 confirms that Hotel Shahi Haveli is intentionally and deliberately violating the provisions of Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and also the decisions of personal hearing held on 17.03.2025 and is thus causing pollution and degrading the environment.

Amrik Singh


Environmental Engineer
Punjab Pollution Control Board
Regional Office, Faridkot



8) In consideration of the above facts and violations, a show cause notice vide letter no.733 dated 01.04.2026 for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 with further notice vide letter no.731 dated 01.04.2026 for imposition of Environmental Compensation for causing damage to the environment was issued to Hotel Shahi Haveli with an opportunity of hearing before the Member Secretary of the Board on 15.04.2026.

9) Sh. Aarsh Sachar owner of Hotel Shahi Haveli attended the hearing before the Member Secretary of the Board on 15.04.2026 and submitted written reply which was taken on record. The owner of Hotel Shahi Haveli reiterated the same facts which have been mentioned in the email dated 19.08.2025 and stated that the Hotel Shahi Haveli is part of PUDA approved Farid Enclave colony and has been functioning since year 2007 after purchase of SCO units with the approved project and they were under legitimate expectation that no separate consent is required for the units forming part of the integrated colony infrastructure and there is no intentional environmental damage as the hotel has provided primary treatment through oil and grease chamber and wastewater is discharged into the Sewage Treatment Plant of the colony and no untreated effluent is discharged into the open environment ever. The owner requested for waiving of the proposed Environmental Compensation and requested for full cooperation to strengthen the compliance.

10) The Member Secretary of the Board observed that the hotel was under obligation to obtain the Consent to Establish and Consent to Operate of the Punjab Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. The STP of the colony is also not functioning properly and Consent to Operate of the colony has not been obtained from the Board. The discharge of effluent by the hotel into the Sewage Treatment Plant of the colony is illegal. The Punjab Pollution Control Board has laid down separate guidelines for control of pollution and enforcement of environmental norms for hotels and banquet in line with the guidelines issued by the Central Pollution Control Board and the Hotel Shahi Haveli has to make compliance of the said guidelines. The Hotel Shahi Haveli is operating the restaurant, bar and banquet hall for commercial gains and as such the hotel is under obligation to make compliance of the environmental laws. It is admitted by the owner that Hotel Shahi Haveli is functioning since the year 2007. However, the hotel has neither obtained the Consent to Establish nor the Consent to Operate of the Board under the Water (Prevention and Control

Amrik Singh

Environmental Engineer
Punjab Pollution Control Board
Regional Office, Faridkot



of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and is operating the hotel-cum banquet hall in violation of the said Acts. There cannot be any legal and legitimate expectation that the hotel is part of the residential colony. The Hotel Shahi Haveli has never approached the Board for grant of statutory approval and has also not submitted the approved building plans etc. for consideration of the Board. The commercial activities carried out by Hotel Shahi Haveli for a long period of about 19 years since the year 2007 without any statutory approval of the Board in terms of Consent to Establish and Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 has caused environmental damage which is to be recovered from the hotel by applying the Polluter Pays Principle which is part of the environmental laws of the country without any specific Statute.

11) After hearing the owner of Project, officers of the Board and considering material facts, the Member Secretary of the Board decided that project has made itself liable to be proceeded against for the activities being performed since the year 2007 without obtaining the Consent to Establish / Consent to Operate from the Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, including the imposition of environment compensation of suitable amount, which has to be calculated by the Environmental Engineer, Regional Office, Faridkot, who will further get the orders for imposition of Environmental Compensation issued after verification by the Committee constituted by the Board for evaluation of Environmental Clearance. Separate orders were decided to be issued in this regard. The proceedings of the hearing held on 15.04.2026 were conveyed to the Project Proponent M/s Shahi Haveli, Near residential colony Farid Enclave, Kotkapura Road, Faridkot vide letter no. 983 dated 28.04.2026 with copy to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Faridkot for compliance.

12) The present order for imposition of Environmental Compensation upon the Project Proponent M/s Shahi Haveli, Near residential colony Farid Enclave, Kotkapura Road, Faridkot is being issued in pursuance to the decision taken during the course of hearing held on 15.04.2026 as conveyed to the Project Proponent vide letter no. 983 dated 28.04.2026.

13) It is relevant to bring on record that the Hon'ble Supreme Court of India has considered the Principles of Precaution, Sustainable development and Polluter Pays and decided to strictly implement the same. The decisions so taken by the Hon'ble Supreme Court

Page 5 of 8

Amrik Singh

[Signature]
Environmental Engineer
Punjab Pollution Control Board
Regional Office, Faridkot



of India are summarized herein below:

- a) The concept of precautionary principle was considered in M.C Mehta versus Union of India and others and vide judgment dated 11.10.1996 the Hon'ble Supreme Court of India held that the Precautionary Principle has been accepted as a part of the Law of the land.
- b) The concept of sustainable development was considered in M.C Mehta versus Union of India and others (1997) 2 SCC 353 and it was decided by the Hon'ble Supreme Court of India that the development is essential for the economy of the country but at the same time the environment and eco systems have to be protected.
- c) The Hon'ble Supreme Court of India has also considered the concept of Polluter Pay's Principle in Indian Council for Enviro Legal Action and others v/s Union of India and others (1996) 3 SCC 212 para 16, Vellore Citizens Welfare Forum v/s Union of India (1996) 5 SCC 647 para 12-18 and held that Polluter Pay's Principle is accepted principle and part of environmental law of the country without even specific statute.

14) That the shortcomings and discrepancies mentioned herein above are clear violations of the provisions of the Water (Prevention and Control of Pollution) Act, 1974. These violations had contributed and resulted in the degradation and damage to the environment. The facts mentioned herein above also confirms the casual approach of the project proponent towards the compliance of the provisions of the Environmental Laws. Thus, the promoter company cannot escape the liability of paying environmental compensation on the basis of Polluter Pays' Principle, which has been decided to be a part of the Environmental Laws of the Country without any specific Statute by the Hon'ble Supreme Court of India. The Project Proponent has also violated the Principles of Sustainable Development and Precaution (held to be the part of the Environmental Laws of the Country by the Hon'ble Supreme Court of India) by operating the Hotel cum Banquet without obtaining the Consent to Operate under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and is violating the guidelines issued for Control of Pollution and Enforcement of Environmental Norms at the Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc issued by Hon'ble National Green Tribunal in OA No. 400/2017 dated 19.09.2019.

Amrinder Singh

Page 6 of 8

Environmental Engineer:
Punjab Pollution Control Board
Regional Office, Faridkot



15) On examination of the entire facts of the case as has been recorded above, it is concluded that the activities carried out by Project Proponent - M/s Shahi Haveli, Near residential colony Farid Enclave, Kotkapura Road, Faridkot have resulted in environmental damage/ degradation for the period from 01.04.2007 (since its operation in year 2007 as admitted by representative of project) to 15.04.2026 (date of personal hearing before the Member Secretary of the Board on 15.04.2026) by intentionally and deliberately violating the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. Thus, on the basis of the Principle of Precaution, Sustainable development and Polluter Pay's, the environmental compensation for the period of violation from 01.04.2007 to 15.04.2026 was calculated by the Environmental Engineer, Regional Office, Faridkot and the case was referred to the EC verification committee constituted by the Board for evaluation of the Environmental Compensation upon the defaulters of pollution.

16) The EC verification committee has considered the case in its meeting held on 19.05.2026 and decided and approved the imposition of Environmental Compensation amounting to Rs. 3,47,75,000/- (three crore forty seven lakh seventy five thousand only) for the period of violation from 01.04.2007 (year of operation as submitted by representative of project) to 15.04.2026 (date of personal hearing before the Member Secretary of the Board on 15.04.2026) by applying the methodology and scale evolved by the Central Pollution Control Board and adopted by the Punjab Pollution Control Board.

17) Therefore, M/s Shahi Haveli, Near residential colony Farid Enclave, Kotkapura Road, Faridkot through its Partner is hereby directed to deposit an amount of Rs. 3,47,75,000/- (three crore forty seven lakh seventy five thousand only) towards environmental compensation with the office of the Punjab Pollution Control Board in above terms, within 15 days from the date of receipt of this order, failing which necessary action will be initiated for recovery of the amount of environmental compensation by adopting coercive measures.

18) The EC Verification Committee has confirmed the imposition of Environmental Compensation amounting to rupees 3,47,75,000/- upon Hotel Shahi Haveli in accordance with the methodology & formula of CPCB. The Environmental Compensation has been approved to be imposed upon the Project Proponent by the Chairperson of the Board after following the due procedure. Upon such Confirmation and approval, the present order for imposition of Environmental Compensation upon the Project Proponent is being issued under the signature

mmk54gh.

Page 7 of 8

Environmental Engineer
Punjab Pollution Control Board
Regional Office, Faridkot



of the undersigned Member Secretary of the Board.

19) Take notice that no further intimation or reminder will be issued or served by the Board in this regard after lapse of stipulated period of 15 days after the date of receipt of this order. Environmental Engineer, Punjab Pollution Control Board, Regional Office, Faridkot is directed to ensure compliance of directions issued to the promoter company. A copy of this order be supplied to all the concerned.

Amrik Singh.

Environmental Engineer
Punjab Pollution Control Board
Regional Office, Faridkot

Member Secretary
H.S.



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD



No. 535

Registered

Dated 05/06/2026

To

M/s Shahi Haveli,
Near Residential Colony Farid Enclave,
Kotkapura Road, Faridkot.

Sub: Imposition of Environmental Compensation(EC) for Violation of the provisions of Environmental Laws.

Ref:- Board order no. 238 dated 27.05.2026

It is intimated that Board vide order under reference has imposed Environmental Compensation (EC) for the violation of Water (Prevention and Control of Pollution) Act, 1974 which was conveyed vide letter no. 1303 dated 27.05.2026.

You are therefore requested to comply with the above orders and deposit the EC amounting to Rs 3,47,75,000/- (Three Crore Forty-Seven Lacs Seventy-Five thousand Rupees) with the Board within stipulated time.

DA: Board's order no. 238 dated 27.05.2026

Environmental Engineer
Punjab Pollution Control Board
Regional Office, Faridkot

Environmental Engineer

ਖੇਤਰੀ ਦਫਤਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ, ਨੇੜੇ ਦਾਣਾ ਮੰਡੀ, ਫਿਰੋਜ਼ਪੁਰ ਰੋਡ, ਫਰੀਦਕੋਟ

Regional Office, Punjab Pollution Control Board, Near Grain Market, Ferozepur Road, Faridkot

Email: ppcbfdk@yahoo.com



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD



No. 553.....

Registered

Dated 17/06/2026

To

M/s Shahi Haveli,
Near Residential Colony Farid Enclave,
Kotkapura Road, Faridkot.

Sub: Imposition of Environmental Compensation (EC) for violation of the provisions of Environmental Laws.

Ref:- Board order no. 238 dated 27.05.2026 & this office letter no. 535 dated 05.06.2026

It is intimated that Board vide order under reference has imposed Environmental Compensation (EC) for the violation of Water (Prevention and Control of Pollution) Act, 1974 which was conveyed vide letter no. 1303 dated 27.05.2026. A letter regarding deposition of EC was also issued as reminder vide this office letter no. 535 dated 05.06.2026. However, no EC amount has been deposited till date.

You are hereby again requested to deposit the EC amounting to Rs. 3,47,75,000/- (Three Crore Forty-Seven Lacs Seventy-Five thousand Rupees) imposed with the Board immediately.

DA: 1. Board letter no. 1303 dated 27.05.2026

2. This office letter no. 535 dated 05.06.2026

Endst. No. 554

Ravideep Singh
Environmental Engineer

Dated 17/06/2026

A copy of the above is forwarded to the Senior Environmental Engineer, Zonal Office, ~~Bathinda~~ ^{Bathinda} for information please.

[Signature]
Environmental Engineer
Punjab Pollution Control Board
Regional Office, Faridkot

Ravideep Singh
Environmental Engineer

ਖੇਤਰੀ ਦਫ਼ਤਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ, ਨੇੜੇ ਦਾਣਾ ਮੰਡੀ, ਫਿਰੋਜ਼ਪੁਰ ਰੋਡ, ਫਰੀਦਕੋਟ

Regional Office, Punjab Pollution Control Board, Near Grain Market, Ferozepur Road, Faridkot

Email: ppcbfdk@gmail.com


PUNJAB POLLUTION CONTROL BOARD

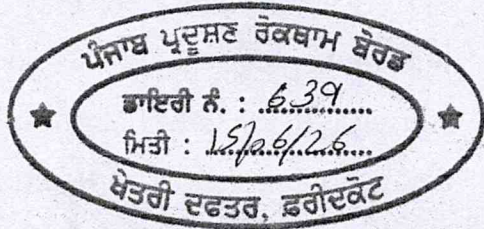
Zonal Office, Bathinda
(at Firozpur Road, Near Grain Market, Faridkot)



LIFE
Lifestyle for
Environment

No.
Registered
Dated
To be filed
To

M/s Shahi Haveli,
Near residential Colony Farid Enclave
Kotkapura Road, Faridkot.



Subject: Show cause notice for refusal of consents to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

Whereas, it is mandatory on the part of the project proponent to obtain the 'consent to establish' (NOC) of the Board as required under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, before establishment of the project.

And whereas, it is mandatory on the part of the project proponent to obtain the 'consents to operate' of the Board as required under the provisions of the Water Act, 1974 and Air Act, 1981 for discharge of effluent / emissions from its premises and to operate the project.

And whereas, it is also mandatory on the part of the project proponent to install adequate & appropriate pollution control devices / facilities so as to contain the concentration of various pollutants in effluents / emissions discharged by it conforms to standards prescribed by the Board.

And whereas, the a hotel-cum-banquet hall by the name Shahi Haveli has been established in part of the residential colony Farid Enclave, Kotkapura Road, Faridkot without obtaining 'consent to establish'(NOC) of the Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and is operating without the consent to operate of the Board under the said Acts.

And whereas, the project proponent was issued show cause notice vide letter no.733 dated 01.04.2026 for violation of the provisions of Water Act, 1974 and Air Act, 1981 with further notice vide letter no.731 dated 01.04.202 for imposition of Environmental Compensation for causing damage to the environment was issued to Hotel Shahi Haveli, Farid Enclave, Kotkapura Road, Faridkot by the Board with an opportunity of hearing before the Member Secretary of the Board on 15.04.2026, wherein it was decided as under :-

1. The Hotel Shahi Haveli has made itself liable to be proceeded against for the activities being performed since the year 2007 without obtaining the Consent to Establish and Consent to operate from the Board under the Water Act, 1974 and Air Act, 1981.

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Punjab Pollution Control
Regional Office

2. By applying the Polluter Pay's Principle, the Environmental Engineer, Regional Office, Faridkot, shall assess the Environmental Compensation to be imposed upon Hotel Shahi Haveli for the period of violation as the unit has been set up without obtaining the consent to establish of the Board and the unit is being operated without obtaining the Consent to Operate from the Board under the Water Act, 1974 and Air Act, 1981, from the date of violation (Establishment) up to the date of hearing.
3. The assessed amount of Environmental Compensation shall be got verified by the Environmental Engineer, Regional Office, Faridkot from the Verification Committee constituted by the Board for evaluation of Environmental Compensation and necessary orders in this regard shall thereafter be got issued.
4. The Hotel Shahi Haveli after the receipt of the orders of Environmental Compensation shall deposit the same with the office of the Board at Faridkot within the stipulated time period specified in the order.
5. The project proponent shall comply with the Mechanism/ Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area / Cluster of Restaurants / Hotels / Motels / Banquets etc. issued by the Punjab Pollution Control Board (PPCB) vide order no 61 dated 02.02.2021.
6. The project proponent shall rectify all the deficiencies within a period of 7 days and shall apply for obtaining the requisite consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 separately.
7. In case of failure to comply with the above directions, appropriate action in accordance with the provisions shall be law shall be initiated against the Hotel Shahi Haveli without any further notice.

And whereas, the project proponent has applied for consents to operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

And whereas, the project site was visited by officer of the Board on 13.05.2026 and it was observed as under: -

1. The Unit is a hotel cum banquet hall and consists of Banquet Hall (capacity 125 persons), Hard Bar (capacity 70), 16 Hotel Rooms, Restaurant (capacity 100) and a conference hall (Capacity 100). During the visit, the hotel cum Banquet Hall was in operation.
2. The Unit has provided oil & grease chamber for the treatment of wastewater being generated from the kitchen section. The effluent after pretreatment through O& G trap along with domestic effluent generated from the project is discharged into sewerline of the M/s Farid Enclave colony leading to STP of the colony.
3. The Unit has 2 number of DG sets of capacity 125 KVA & 62.5 KVA with canopy and adequate stack height.



Environmental Engineer
Punjab Pollution Control Board
Regional Office, Faridkot

4. The wet waste being generated from kitchen section is being lifted by the pig farms on regular basis and the remaining dry waste including recyclables is being lifted to the unauthorized rag pickers. However, no record is maintained in this matter.
5. The unit has provided Suction hoods with exhaust system to channelize the fugitive emissions generated from the cooking operations.
6. The entire effluent after pre-treatment through O&G trap is discharged into the sewer-line of the residential Colony Farid Enclave. The sewer-line leads to the STP of the Colony. However, the unit has not made any agreement with the Project Developer/ RWA/ BDA for the discharge of the effluent for treatment in the STP installed in the project. As per previous CTO granted Farid Enclave Phase-I discharge- 47 KLD Farid Enclave Phase-II- discharge- 53 KLD. Total discharge from Both colonies= 100 KLD. The Colonizer has provided Combined STP for the phase 1 and 2. Existing installed STP components are: Equalization Chamber → Tube Settler → Aeration Tank → Clarifier → Multimedia Filters → discharge onto plantation. The flow meters have now been installed at the inlet & the outlet of STP of the colony. As per the water meter readings the total effluent treated in STP is approx. 22 KLD. The Water meter was installed recently by BDA and the total flow reading at outlet and inlet of STP in 65 days is 1082KLD and 1405.89 KLD. The last effluent sampling of the STP was carried on by the Board was on 10.03.2026 and the analysis results were within prescribed limits except Faecal Coliform. The treated effluent is discharged onto: 1. parks and the green belt provided inside the Colony premises. 2. Additional 1 acre land is provided by the Colonizer outside the Colony for the discharge of the treated effluent.
7. The PP has submitted copy of approved layout plan in the name of Sanjay Tangri for SCO's 22,23 &24 from DTP Faridkot vide letter no. 1354 dated 18.09.2007 and 19,20 &21 letter no. 1555 dated 05.11.2007 from DTP Faridkot. The building plans have been approved for establishment of showrooms, moreover, the present structure of the building is not according to the submitted layout plan. A clarification was raised to submit the approved building plan of the Hotel Shahi Haveli However the partner (Aarsh Sachar) vide this office letter no. 517 dated 15.05.2026 submitted that – "The above-mentioned SCOs are part of the approved PUDA layout, and the commercial building plan for these SCOs was duly approved by the competent authority. Copy of the approved plan is enclosed herewith for ready reference. As per PUDA/ Competent Authority records and applicable guidelines, these SCOs are categorized as (SCO) units, which are specifically meant for commercial use purposes. Therefore, the commercial activities being carried out at the said premises are in accordance with the approved land use and planning norms" As such, no site suitability certificate/ approved building plans have been provided by the PP.
8. During visit, it was observed that the PP has constructed project in SCO's 19 to 24 (SCO no's) with few encroachments such as parking area in front of the


 Environmental Engineer
 Pollution Control Board
 Punjab
 Regional Office, Faridkot

encroachment on park in front of SCO's (this encroachment has now been removed); encroachment of Service Lane at b/s of SCO's etc. The matter regarding the encroachment falls under preview of BDA/ Administration.

9. The unit vide this office letter no. 519 dated 15.05.2026 has submitted request for Waiver/ Sympathetic Reconsideration of Environmental Compensation. The project owner submitted that "the there was never any intention on their part to disobey the environmental laws. Any lapse was due to lack of technical and regulatory understanding, not due to deliberate act."

And whereas, the Regional Office has reported that the Project Proponent has failed to ensure compliance with the Mechanism Guidelines and has violated the provisions prescribed as under: -

1. No Separate effluent treatment plant has been installed by the hotel. Further no Energy meters have been installed at ETP of colony (where the effluent of Hotel Shahi Haveli is treated).
2. The last effluent sampling of the STP of Farid Enclave (where the effluent of Hotel Shahi Haveli is treated) was carried on by the Board was on 10.03.2026. From the analysis results it was found that all the discharge parameters except Faecal Coliform were within the discharge limits.
3. No separate flow meters have been installed for fresh water supply by hotel.
4. No Ground water extraction permissions submitted by the project proponent.
5. No water meters have been provided at groundwater extraction points.
6. No quarterly reports has been submitted by the Project Proponent to the Board showing quantity of water consumption (month-wise) and quality of treated water.
7. No rain water harvesting system has been provided.
8. No efficient fixtures such as low flow shower heads, bath, sink faucet aerators, low flow toilets etc has been provided by the Project Proponent.
9. No energy Conservation Measures like Application of solar energy in various areas such as illumination, water heating has been provided by the Project Proponent.
10. EC has been imposed vide board letter no 1303 dated 27.05.26 for violation of the environment laws, but same has not been deposited.
11. The unit has not provided any arrangement for treatment of solid waste generated in the premises according to the SWM rules, 2016 The wet waste being generated from kitchen section is being lifted to the pig farms and the remaining dry waste including recyclables is lifted to unauthorized rag pickers.
12. No mechanism has been provided for the management of Hazardous waste.
13. No permission has been submitted by the Project Proponent regarding fire safety, building plan and green belt development plan.

And whereas, Regional Office has reported following incompletions in the application and at site:



Environmental Engineer
Punjab Pollution Control Board
Regional Office, Faridkot

1. The project proponent has failed to submit site suitability certificate in the name of project Hotel Shahi Haveli.
2. The project proponent has failed to submit approved building plan is not submitted in the name of project Hotel Shahi Haveli.
3. As per physical verification of Site there were some encroachments observed by the project proponent while establishing the Project in the SCO's no 19,20,21,22,23 and 24 which fall under preview of BDA.
4. Permission regarding discharge of effluents into the STP of the Colony.
5. No in-house treatment mechanism of solid waste.
6. Non-compliance of Mechanism/ Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area / Cluster of Restaurants Hotels Motel & Banquets etc. issued by the Punjab Pollution Control Board (PPCB) vide order no 61 dated 02.02.2021.

"And whereas, And whereas, the matter has been considered by the Competent Authority and decided to afford an opportunity of show cause with personal hearing for refusal of consents to operate applied by the industry under the provisions of the Water Act, 1974 & Air Act, 1981.

As such, you are, hereby, afforded an opportunity to show cause in person before the **Member Secretary, Punjab Pollution Control Board in his office at Vatavarn Bhawan, Nabha Road, Patiala on 23.06.2026 at 11:00 A.M**, to explain your position w.r.t. above, failing which, it will be presumed that the project proponent has nothing to say in the matter and action as proposed will be taken as per provisions of the said Acts without any further notice / opportunity.

sd -
**Environmental Engineer (ZB)
For Member Secretary**

Endst. No. 1438

Dated 12.06.2026

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Faridkot for information and necessary action. He is requested to inform the project proponent regarding date, time & venue of the hearing well before the date of hearing.

Harpreet Singh
**Environmental Engineer (ZB)
For Member Secretary+**

AAEE.....JEE
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ਏਨ ਏਨੀ
15/6/26

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